

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.21
C.P. (IB)No.173/BB/2023

IN THE MATTER OF:

M/s. Wipro Limited ... Petitioner
Vs.
M/s. Avesthagen Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : Ms. Fatima

ORDER

1. Heard the Ld. Counsel appearing for the Respondent. None appeared for the Petitioner.
2. Ld. Counsel for the Respondent requests time to file objections. Therefore, two weeks' time is granted to the Counsel for the Respondent to file their objections, and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **12.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi